

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 12th day of JANUARY 2004.

Original Application no. 1487 of 2003.

Hon'ble Maj Gen KK Srivastava, Member-A
Hon'ble Mr. A.K. Bhatnagar, Member-J

Anand Kumar, S/o Late Sadhu Singh,
R/o Vill and Post Office Punwarka,
Distt. Saharanpur, at present posted as Postman,
Head Office,
SAHARANPUR.

... Applicant

By Adv : Sri Y. Singh

V E R S U S

1. Union of India through Secretary,
Ministry of Communication, Deptt. of Posts,
Dak Bhawan, Sansad Marg,
NEW DELHI - 110001.
2. Chief Post Master General, U.P. Circle,
LUCKNOW - 226001.
3. Senior Supdt. of Post Offices,
Saharanpur Division,
SAHARANPUR.

... Respondents

By Adv : Sri R.C. Joshi

O R D E R

Maj Gen K.K. Srivastava, Member-A.

In this OA, filed under Section 19 of the A.T. Act, 1985, the applicant has sought for direction to respondents to declare the result of the applicant of the examination held on 12.5.2002 for promotion to the post of Postal Asstt. which has been with-held by the respondents. The applicant has further prayed for direction to the respondents to send him on training and also to decide the representation of the applicant which is pending before respondent no. 3.

2. The applicant is working as Postman in the establishment of respondent no. 3 at Head Post Office, Saharanpur. He appeared in the Lower Grade Official (in short LGO) examination on 12.5.2002. By communication dated 5.2.2003 the applicant was informed by the office of respondent no. 2 that the result of four candidates, including that of applicant, has been withheld. The applicant made a representation on 21.2.2003 with the request for declaring his result. Besides the applicant also deposited Rs. 20/- under unclassified receipt (in short UCR) on 20.3.2003 for communication of marks obtained by him in the said examination. The grievance of the applicant is that inspite of representation of the applicant, the respondents have neither declared his result of the LGO examination nor have they communicated him the marks secured by him. Further the grievance of the applicant is that out of four candidates, whose results were withheld, the result of two candidates have been declared, whereas the result of the applicant with roll no. UPP 184 has still not been declared.

3. The learned counsel for the applicant submitted that the original records may be called for to decide the controversy. We are not inclined to call for the records as this case is fit to be finally disposed of at the admission stage itself by issuing suitable direction to respondent no. 2. The applicant filed a representation through proper channel, which is still pending. In our opinion the ends of justice shall be better served if the respondent no. 2 is directed to decide the representation of the applicant dated 28.10.2003 (Ann 8) by a reasoned

and speaking order within a specified time.

4. In the facts and circumstances the OA is finally disposed of ^{at the admission stage} with direction to respondent no. 2 to decide the representation of the applicant dated 28.10.2003 (Ann8) by reasoned and speaking order within a period of two months from the date of communication of this order.

5. There shall be no order as to costs.


Member (J)


Member (A)

/pc/